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Title : Need to review the order of ESIC regarding Super Speciality treatment -laid.

**SHRI N. K. PREMACHANDRAN (KOLLAM):** The ESIC imposed conditions such as two years with 156 attendance out of that two contribution period not less than 78 attendance and continuous remittance of four contribution periods for providing super speciality treatment for insured persons and their dependent vide order no. V14/11/5/2012/Med1 (policy) dated 07-11-2016 and letter no. V-14/11/5/2012/ Med1 dated 09-03-2017. Due to the implementation of the order most of the insured persons have been debarred from the benefit of super speciality treatment. The cashew workers and other weaker sections of the insured persons have been debarred from the benefit of Super speciality treatment. ESI is for the benefit of workers. The orders of the Corporation debarring the poor workers from the purview of Super specialty treatment are not justifiable.

Hence, I urge upon the Government to initiate immediate action to withdraw the said order and restore the earlier conditions.

**माननीय अध्यक्ष :** श्री राम शिरोमणि – उपस्थित नहीं ।

श्री संतोष पाण्डेय – उपस्थित नहीं ।

श्री हेमन्त पाटिल – उपस्थित नहीं ।

श्री असीत कुमार माल ।